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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(CRL) 1668/2021

NEHA UNIYAL THROUGH NEXT FRIEND Petitioner

Represented by: Mr. Satish Pandey, Advocate.

Versus

THE STATE OF NCT DELHI & ORS. Respondents

Represented by: Ms. Kamna Vohra, ASC for State
with SI Vivek Gautam, PS- Badarpur.

CORAM:

HON'BLE MS. JUSTICE MUKTA GUPTA

ORDER

% **03.09.2021**

The hearing has been conducted through Video Conferencing.

W.P.(CRL) 1668/2021

1. The petitioner, who is a minor has filed this writ petition through her next friend claiming that she left her parental home on 17th June, 2021 since her parents, who are respondent Nos. 4 and 5 herein were beating her, not letting her go out of the house, refused to let her study and intended to marry her to an old man.
2. The petitioner is present in the Chamber of learned counsel Mr. Satish Pandey (Mobile No. 9810984245) at 317, M C Setalwad Chamber Block, Supreme Court.
3. This Court has interacted with the petitioner, who is present through video conferencing. The petitioner has an elder sister and elder brother. The elder sister lives in village with her grandmother, whereas the parents and brother are working. It is, thus, perceptible that the petitioner is all alone at

home all through the day, also because the schools are also functioning online. This Court has asked the desire of the petitioner whether she would like to live with her parents, which she is declining. It would be, thus, appropriate to talk to the parents of the petitioner to find out the problem involved as also with Mr. Gaurav, who has filed the present petition as the next friend of the petitioner.

4. For this purpose, the matter is directed to be listed on 6th September, 2021.

5. SHO, PS, Badarpur is directed to ensure that the petitioner is taken along with the lady Constable to Children's Home, Nirmal Chhaya and lodged there today itself, till the next date of hearing, as she is a minor and be brought to this Court on the next date.

6. SHO, PS, Badarpur will also inform about the listing of this petition on 6th September, 2021 to respondent Nos. 4 and 5, the parents of the petitioner in writing.

7. Mr. Gaurav, who has filed the present petition as the next friend of the petitioner, will also appear before this Court on the next date of hearing.

8. List this petition on 6th September, 2021, when the Investigating Officer SI Vivek Gautam, who is present through video conferencing will ensure that the petitioner is brought to the Court.

9. Order be uploaded on the website of this Court for necessary compliance.

MUKTA GUPTA, J.

SEPTEMBER 03, 2021

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